234

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE WEST DISTRICT, TIS HAZARI COURTS, DELHI

17442 - 1752-6 No. /Circulation/Genl./West/THC/2025

Dated, Delhi the 11/6/25

Sub .:- Notification regarding removal/suspension of Advocate.

Forwarded copy of Endorsement Letter No. 35122-35252/Genl./Misc./Circulation/2025 Dated 05.06.2025 received along with its enclosure i.e. copy of Notification Bearing Ref. No. 189/Gen/SF/2025 Dated 31.05.2025 of Col. Arun Sharma (Retd.), Honorary Secreary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi – 110049 Bearing Diary No. 3417/B Dated 03.06.2025 of Office of Principal District & Sessions Judge (Headquarters), Delhi, on the subject cited above, from Mr. Anuj Agarwal, Ld. Officer Incharge, General Branch, (C)/Ld. Additional Sessions Judge (Spl. FTC) – 02, Tis Hazari Courts, Delhi for information and immediate compliance/necessary action to:-

- All the Ld. Judicial Officers of West District, Tis Hazari Courts, Delhi. It is informed that the above mentioned Endorsement Letter along with its enclosure can also be downloaded from the Centralized Website of Delhi District Courts or from LAYERS.
- Z. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned dealing Officer/Official to upload the same on Centralized Website of Delhi District Courts as well as on the Website of West District.
 - 3. P.S. to the Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
 - 4. The R&I Branch, West District, Tis Hazari Courts, Delhi with the request to upload the same on LAYERS.

(Mahima Rai Singh)

Principal District & Sessions Judge (Officiating), West District, Tis Hazari Courts, Delhi

Enclosure: - As above.

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

Dated, Delhi the ______ 2025

Sub:-Notification regarding removal/suspension of Advocates.

Forwarded a copy of the Notification bearing Ref No. 189/Gen/SF/2025 dated 31/05/2025, and bearing diary No. 3417/B dated 03/06/2025 received from Col. Arun Sharma (Retd.), Honorary Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110049, for information and necessary action to :-

- 1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi.
- 2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
- All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
 The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
- 5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
- 6. P.S. to Ld. Principal District & Sessions Judges (HQs), delhi for information.

(ANUJ AGARWAL)

Officer In-Charge, General Branch, (C), Additional Session Judge(Spl.FTC)-02, Tis Hazari Courts Delhi.

Encl. As above

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दिल्ली विधिज्ञ परिषद R COUNCIL OF DELHI

(Statutory Body Constituted under the Advocates Act, 1961) 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110 049

Ref. No : 189/Gen/SF/2025

NOTIFICATION

31.05.2025 Dated:

It is hereby notified for general information that pursuant to the order dated 11.09.2024 passed by the Disciplinary Committee of Bar Council of India and in continuation to our earlier notification dated 55/Gen/SF/2025 dated 17.03.2025 that the licence of Mr. Narender Kumar (Enrolment No. D/241/1999) (Revised Enrolment number D/322-R/1998), Chamber No. G-411, Lawyers Chambers, G-Block, Karkardooma Court, Shahdara, Delhi-110032 had been suspended from practice an Advocate in or before any court of law for a period of one month from the date of notification i.e. 17.03.2025 and alongwith fine a sum of Rs. 25000/- to be deposited in the Welfare Fund of Bar Council of India. It is clarified by the Bar Council of India vide its letter dated 26.05,2025, respondent did not deposit the said amount of Rs. 25000/- in compliance of order dated 11.09.2024.

It is further notified that in view of Bar Council of India letter dated 26.05.2025 the licence of Mr. Narender Kumar (Enrolment No. D/241/1999) (Revised Enrolment Number D/322-R/1998), Chamber No. G-411, Lawyers Chambers, G-Block, Karkardooma Court, Shahdara, Delhi-110032 has been further suspended from practice an Advocate in or before any court of law for a period of for one month more w.e.f. 01.06.2025 to 30.06.2025, since he failed to deposit the amount of Rs. 25000/-.

This has emanated from the BCI Tr. 575/2023 titled "Ms. Bimla Bardia Versus Mr. Narender Kumar'

Col. Arun Share

Copy forwarded for information to :-

The 1x Additional Solicitor General of India, Supreme Court of India, New Delhi.

The Secretary, Bar Council of India, 21, Rouse Avenue, New Delhi The Secretaries of All Bar Associations, Delhi The Secretaries of All State Bar Councils.

The Registrar, Supreme Court of India, New Delhi The Registrar General, High Court of Delhi, New Delhi The Registrar General, All High Courts in India

The District & Session Judge, Tis Hazari Courts, Delhi The District Judges in all 8 Districts of Delhi The District Magistrates in all 9 Districts of Delhl

The Secretary, Ministry of Law, Justice & Co. Affairs, New Delhi
Ms. Bimla Bardia W/o Mr. Sagar Mal R/o B-1/113, Paschim Vihar, New Delhi-110063
Mr. Narender Kumar (Enrolment No. D/241/1999) (Revised Enrolment Number D/322-R/1998), Chamber No. G-411, Lawyers Chambers, G-Block, Karkardooma Court, Shahdara, Delhi-110032 (You are directed to submit your original Enrolment Certificate & identity Card issued by the Bar Council of Delhi.]

B.O.: 1-F, Lawyers' Chambers, High Court of Delhi, New Delhi-110 003 Ph.: 23387701